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IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
TRANSFER PETITION(S)(CIVIL) NO(S).473/2015
SMT. MEENU RANI PETITIONER(S)

VERSUS

RAJ KUMAR RESPONDENT(S)

O R D E R

This is a petition filed under Section 25 of the Code of Civil Procedure, 1908, seeking transfer of H.M.A Petition No. 53 of 2015 titled as S Raj Kumar vs. Meenu Rani \235 pending before the Principal Judge, Family Court, Saket, Delhi to the Family Court, Hanumangarh in Rajasthan.

Having heard learned counsel for the parties and having considered the facts and circumstances of the case, we deem it fit and proper to allow this transfer petition. Accordingly, H.M.A Petition No. 53 of 2015 titled as S Raj Kumar vs. Meenu Rani \235 is

ordered to be transferred from the Court of the Principal Judge, Family Court, Saket, Delhi to the Family Court, Hanumangarh in Rajasthan.

Let the records of the case be transferred to the concerned court without delay.

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The Transfer Petition is allowed, accordingly. However, the parties may explore the possibility of settlement through mediation at Hanumangarh Courts.

.....J.

[A.K. SIKRI]

.....J.

[N.V.RAMANA]

NEW DELHI;

JULY 29, 2016

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ITEM NO.45 COURT NO.11 SECTION XVIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 473/2015
MEENU RANI

Petitioner(s)

VERSUS

RAJ KUMAR

Respondent(s)

(with appln. (s) for stay and office report)

Date : 29/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Dr. Ashok Dhamija, Adv.

Ms. Sonia Dhamija, Adv.

Dr. Kailash Chand,Adv.

For Respondent(s) Mr. Narender Kumar Verma,Adv.

Mr. Shivam Garg, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The transfer petition is allowed in terms of the signed order.

Application(s) pending, if any, shall stand disposed of accordingly.

(Ashwani Thakur) (Tapan Kr. Chakraborty)

COURT MASTER COURT MASTER

(Signed order is placed on the file)